

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2958/21

FIR No. 248/21

U/s 498A/406/34 IPC

P.S. Gulabi Bagh

State Vs. Neeraj Kapoor

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application has been moved u/s 438 Cr.P.C. on behalf of applicant Neeraj Kapoor for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Vijay Kinger, Ld. Counsel for applicant/accused.

Complainant alongwith Sh. Kulbhushan Mehta, Ld. Counsel.

Report of IO received.

Both the parties submitted that matter be sent to mediation centre as there are possibility of settlement.

Accordingly, parties are directed to appear before Mediation Centre on 09.10.2021 at 2 PM.

Put up filing settlement, if any / further proceedings on 12.10.2021. Till then applicant is hereby granted interim protection from arrest.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2959/21
FIR No. 752/21
U/s 307/323/506/34 IPC
P.S. Wazirabad
State Vs. Ashu @ Lala

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application has been moved u/s 438 Cr.P.C. on behalf of applicant Ashu @ Lala for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Raj Kumar Yadav, Ld. Counsel for the applicant.

Let report of IO be called for 21.10.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2447/21

FIR No. 174/21

U/s 392/394/397/411/120B/34 IPC

P.S. Gulabi Bagh

08.10.2021

State Vs. Prabhjot @ Sahib

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved u/s 439 Cr.P.C. on behalf of applicant Prabhjot @ Sahib for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Nitin Kumar, Ld. Counsel for the applicant.

IO / SI Mithlesh Kumar has sent his request stating that today he is busy before Hon'ble High Court in case FIR No. 276/21, P.S. Gulabi Bagh, therefore could not come today.

Today the evidence is to be recorded in one of the 20 oldest matter i.e. *CC No. 325610/2016 titled BYPL Vs. Sabauddin.*

Accordingly, matter is adjourned for arguments on 21.10.2021.

Let TCR be sent back and called for NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2518/21
FIR No. 176/2016
U/s 380/448/420/468/471/120B/34 IPC
P.S. Burari
State Vs. Kishan Verma

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved on behalf of applicant for confirming interim bail granted to the applicant vide order dated 26.10.2018 passed by Ld. ASJ/FTC-2 (Central).

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. S.K. Gandhi, Ld. Counsel for the applicant.

Sh. Rakesh Kaushal, Ld. Counsel for the complainant.

Today the evidence is to be recorded in one of the 20 oldest matter i.e. **CC No. 325610/2016 titled BYPL Vs. Sabauddin.**

Accordingly, the matter is adjourned for 23.10.2021.

Let TCR be requisitioned for NDOH.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2538/21
FIR No. 315/21
U/s 498A/406/34 IPC
P.S. Timarpur
State Vs. Vivek Negi

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved u/s 438 Cr.P.C. on behalf of applicant Vivek Negi for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Sachin Kashyap, Ld. Counsel for the applicant.

Sh. Pankaj Kumar, Ld. Counsel for the complainant.

Today the evidence is to be recorded in one of the 20 oldest matter i.e. *CC No. 325610/2016 titled BYPL Vs. Sabauddin.*

Accordingly, the matter is adjourned for 21.10.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2647/21
FIR No. 115/21
U/s 394/397/34 IPC
P.S. Wazirabad
State Vs. Hashim

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application has been moved u/s 439 Cr.P.C. on behalf of applicant Hashim for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Tarun Upadhyay, Ld. Counsel for the applicant.

Reply of IO/SI Anjani Kumar Singh received as per which the IO has sought some more time to file the verification report regarding the treatment papers of wife of the applicant.

Let verification report of IO be called for 09.10.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application Nos. 2632/21
FIR No. 654/21
U/s 323/354/506/509/34 IPC
P.S. Wazirabad
State Vs. Ram Balak Dass @ Amit Jha

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of applicant Ram Balak Das @ Amit Jha for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
Sh. Sanjeev Nasiar, Ld. Counsel for applicant.
Sh. Anil Kumar, Ld. Counsel for the complainant alongwith complainant.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused submitted that applicant is a Mahant in Shri Sita Ram Ashram. It was submitted that keeping in

mind the age and profession of the applicant/accused, he be granted regular bail. It was submitted that the anticipatory bail of the accused was dismissed and the accused was sent to J/C on 22.09.2021, and has spent sufficient time in J/C, and thus he ought to be released on bail.

3. *Per contra*, Ld. Addl. PP for the State, assisted by Ld. Counsel for complainant vehemently opposed the bail application as per law. It was submitted by Ld. Counsel for complainant that the victim has been threatened by the accomplice of the accused i.e. other lady in the video namely Ram Dass @ Basu that victim will be hit in a manner that no will be there to make a video. Ld. Addl. PP for the State also submitted that the allegations are grave and that the entire proceedings have been recorded in the CCTV footage. Further, it was submitted that the victim has corroborated her allegations in her statement made u/s 164 Cr.P.C. before the Ld. MM.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant Manju Devi that on 19.08.2021 at around 4:15 PM the accused and another lady hurled abuses at her, misbehaved with her and also gave her beatings and threatened her with dire consequences. 100 number call was made by the complainant and she was medically examined in the hospital whereafter the present FIR came to be

registered.

5. During the course of arguments it was submitted by both sides that they have filed complaints against each other previously also. It was submitted by Ld. Counsel for the accused that in this regard an application u/s 156(3) Cr.P.C. is pending. Be that as it may, as far as the present case is concerned, grave allegations have been levelled against the accused, which have prima facie been substantiated by CCTV footage. A perusal of the reply of the IO would reveal that the bail application of the accused has already been dismissed on 29.09.2021 by the Ld. MM Ms. Deepika Singh. The IO has also putforth apprehensions that the accused may threaten and even cause hurt to the victim and other witnesses. Today before the Court also the victim has made similar grievances that she was threatened by the accomplice of the accused with dire consequences. A perusal of record reveals that serious allegations of causing beatings and misbehaving with the complainant, have been levelled against the accused. The CCTV footage of the incident was played in the Court, and a perusal of the said video would make it explicit that the accused herein, alongwith another lady have beaten the complainant mercilessly with a danda. A perusal of MLC of complainant reveals that she had sustained multiple injuries on different parts of her body.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails,

the role attributed to the accused herein, the fact that complainant has been beaten mercilessly and has apprehensions of threat to her life and liberty coupled with the fact that investigation is at nascent stage, this Court is of the opinion that the accused ought not to be granted regular bail at this juncture. Accordingly, the present regular bail application is hereby dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the regular bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2527/21
FIR No. 532/21
U/s 380/411 IPC & 25/27 Arms Act
P.S. Subzi Mandi
State Vs. Rakesh Kumar

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of applicant Rakesh Kumar for grant of regular bail.

Present: Ms. Suchitra Singh Chauhan , Ld. Addl. PP for the State.
Sh. Sanjeev Bhatia, Ld. Counsel for applicant.
IO/SI Vijay Singh also present.
Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused submitted that applicant does not have any previous involvement and he is a man aged 55 years.

Ld. Counsel invited the Court's attention to the reply of the IO to contend that all the recoveries have already been effected. Ld. Counsel for applicant further submitted that accused was taken on one day PC remand and yet nothing was recovered from him. Ld. Counsel further submitted that accused is in J/C since 18.09.2021. It was submitted that accused did not try to run away from the spot and that since the accused is a butcher by profession, knife was found on him. Thus, he ought to be granted bail.

3. *Per contra*, Ld. Addl. PP for the State alongwith IO vehemently opposed the bail application as per law. It was submitted that accused was caught red handed at the spot and that he was brandishing a dagger which is not used by butchers. It was further submitted that accused was not able to take away the robbed material.
4. Submissions heard and record perused.
5. During the course of arguments it was brought to the fore that the knife was not an ordinary sharp edged knife but rather was a serrated one. It was submitted by Ld. Addl. PP for the State that serrated knives are not used by butchers. Grave allegations of brandishing a dagger have been levelled against the accused. Ld. Addl. PP for the State had further expressed the apprehensions that the accused may threaten the witnesses.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails,

the role attributed to the accused herein, the fact that accused may threaten the witnesses coupled with the fact that investigation is at nascent stage, this Court is of the opinion that the accused ought not to be granted regular bail at this juncture. Accordingly, the present regular bail application is hereby dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the regular bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2957/21
FIR No. 243/2020
U/s 307/34 IPC & 25/27 Arms Act
P.S. Timarpur
State Vs. Kamal

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application has been moved u/s 439 Cr.P.C. on behalf of applicant Kamal for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Mayank Chouhan, Ld. Counsel for the applicant.

Ld. Counsel for applicant has submitted that father of the applicant/accused Kamal expired on 03.10.2021, therefore he has moved this application for grant of interim bail on behalf of applicant/accused.

Reply of IO has already been received as per which cremation slip has already been verified.

Under these circumstances, taking a humanitarian view, since the father of the accused has expired, applicant is granted interim bail for a period of two weeks from the date of release, on furnishing personal bond of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent with the following conditions :-

- a) The accused shall surrender himself on expiry of the period of two weeks from date of release, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the court on the same day by 4 :00 pm, regarding such compliance.
- b) The applicant/accused is directed not to leave the country without prior permission of the Court.
- c) The accused/applicant shall join investigation as and when called for.
- d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the interim bail application stands disposed off.

FIR No. 243/2020
U/s 307/34 IPC & 25/27 Arms Act
P.S. Timarpur
State Vs. Kamal

-3-

Copy of this order be sent to the Jail Superintendent through electronic mode. Copy of the order be uploaded on the website of the District Court.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2956/21
FIR No. 243/2020
U/s 307/34 IPC & 25/27 Arms Act
P.S. Timarpur
State Vs. Bunty

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application has been moved u/s 439 Cr.P.C. on behalf of applicant Bunty for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. Mayank Chouhan, Ld. Counsel for the applicant.

Ld. Counsel for applicant has submitted that father of the applicant/accused Bunty expired on 03.10.2021, therefore he has moved this application for grant of interim bail on behalf of applicant/accused.

Reply of IO has already been received as per which cremation slip has already been verified.

Under these circumstances, taking a humanitarian view, since the father of the accused has expired, applicant is granted interim bail for a period of two weeks from the date of release, on furnishing personal bond of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent with the following conditions :-

- a) The accused shall surrender himself on expiry of the period of two weeks from date of release, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the court on the same day by 4 :00 pm, regarding such compliance.
- b) The applicant/accused is directed not to leave the country without prior permission of the Court.
- c) The accused/applicant shall join investigation as and when called for.
- d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the interim bail application stands disposed off.

FIR No. 243/2020
U/s 307/34 IPC & 25/27 Arms Act
P.S. Timarpur
State Vs. Bunty

-3-

Copy of this order be sent to the Jail Superintendent through electronic mode. Copy of the order be uploaded on the website of the District Court.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

Bail Application No.1763/21
FIR No. 142/21
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Veer Singh

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Veer Singh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rajan Kumar, Ld. Counsel for applicant.
Complainant/prosecutrix in person.

It has been submitted that matter has been settled between the parties, and quashing petition has already been filed before the Hon'ble High Court of Delhi. However today, Ld. Counsel for accused has not produced any diary number/filing number and sought a short adjournment. In these circumstances, the accused/applicant is hereby given interim protection from arrest till the NDOH.

Re-list for further proceedings on 11.11.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

Bail Application No.1721/21
FIR No. 142/21
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Raju Koli

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Raju Koli under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rajan Kumar, Ld. Counsel for applicant.
Complainant/prosecutrix in person.

It has been submitted that matter has been settled between the parties, and quashing petition has already been filed before the Hon'ble High Court of Delhi. However today, Ld. Counsel for accused has not produced any diary number/filing number and sought a short adjournment. In these circumstances, the accused/applicant is hereby given interim protection from arrest till the NDOH.

Re-list for further proceedings on 11.11.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

Bail Application No.1961/21
FIR No. 142/21
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Ashish Kumar Gupta

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Ashish Kumar Gupta under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rajan Kumar, Ld. Counsel for applicant.
Complainant/prosecutrix in person.

It has been submitted that matter has been settled between the parties, and quashing petition has already been filed before the Hon'ble High Court of Delhi. However today, Ld. Counsel for accused has not produced any diary number/filing number and sought a short adjournment. In these circumstances, the accused/applicant is hereby given interim protection from arrest till the NDOH.

Re-list for further proceedings on 11.11.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

FIR No. 142/21
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Rambeti

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Rambeti under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rajan Kumar, Ld. Counsel for applicant.
Complainant/prosecutrix in person.

It has been submitted that matter has been settled between the parties, and quashing petition has already been filed before the Hon'ble High Court of Delhi. However today, Ld. Counsel for accused has not produced any diary number/filing number and sought a short adjournment. In these circumstances, the accused/applicant is hereby given interim protection from arrest till the NDOH.

Re-list for further proceedings on 11.11.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021

Bail Application No.1954/21
FIR No. 142/21
P.S. Burari
U/s 498A/377/34 IPC
State Vs. Narender Sharma

08.10.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Narender Sharma under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rajan Kumar, Ld. Counsel for applicant.
Complainant/prosecutrix in person.

It has been submitted that matter has been settled between the parties, and quashing petition has already been filed before the Hon'ble High Court of Delhi. However today, Ld. Counsel for accused has not produced any diary number/filing number and sought a short adjournment. In these circumstances, the accused/applicant is hereby given interim protection from arrest till the NDOH.

Re-list for further proceedings on 11.11.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/08.10.2021